NOTICE

IT IS HEREBY NOTIFIED for the information of all the Advocates and the parties appearing in person that the matters assigned to the **Hon'ble Shri Justice Amit Borkar** shall be listed in the following manner:

- a) On every Monday, all Anticipatory Bail Applications and Regular Bail Applications arising from Raigad District will be taken up.
- b) All fresh Anticipatory Bail Applications will be listed automatically on the next working day after their filing.
- c) On Tuesday, Wednesday, and the first half of Thursday, Criminal Revision Applications from the year 2019 onwards will be taken up. During the same time, all Criminal Writ Petitions and Criminal Applications under Section 482 of the Code of Criminal Procedure and Section 528 of the Bharatiya Nagarik Suraksha Sanhita, up to the year 2019, will also be taken up.
- d) Civil Writ Petitions arising under Industrial and Labour Laws up to the year 2020 will be heard once in three weeks on Friday.
- e) Civil Writ Petitions relating to the Maharashtra Co-operative Societies Act from the years 2006 to 2015 (except those assigned to other Courts) will be taken up after 3:00 p.m. on every Thursday and on Friday.
- f) Mentioning of any matter will not be permitted.
- g) Dates in the immediate following week will be assigned for parties seeking urgent admission of their matters.

High Court, Appellate Side,)	By Order,
Bombay.)	
)	Sd/-
)	(H. M. Bhosale)
Date: 9 th September 2025)	Registrar (Judl-I)